GOVERNMENT OF INDIA MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT LOK SABHA

UNSTARRED QUESTION NO. 523 TO BE ANSWERED ON 19.12.2017

OLD AGE HOMES

523. SHRI A.T. NANA PATIL: SHRI PRABHAKAR REDDY KOTHA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has evolved and prescribed certain standards for the old age homes;
- (b) if so, the details thereof;
- (c) whether the Government has any proposal to set up a regulator to look into the working of old age homes and if so, the details thereof; and
- (d) the fresh steps taken by the Government to notify a Central legislation or executive order prescribing standards for services, facilities to be made available in old age homes in Government or private sectors in order to remove widespread disparities in services offered?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA)

- (a) & (b): No Madam. This Ministry is implementing a Central Sector Scheme of Integrated Programme for Older Persons (IPOP), under which grant-in-aid is released to the Non-Governmental/Voluntary Organisations/ Panchayati Raj Institutions etc for, inter-alia, running and maintenance of Old Age Homes, on the basis of the recommendations of the State Governments/UT Administrations and as per the guidelines of the Scheme. However, provisions for prescribing standards for old age homes; suitable amendments are being proposed in the Maintenance and Welfare of Parents and Senior Citizens (MWPSC) Act, 2007.
- (c): Government has no proposal to set up a regulator.
- (d): Government is proposing suitable amendments to the MWPSC Act/Rules in this regard.
